

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No.3

TA (Co. Act)- 24(PB)/2023

IN THE MATTER OF:

Mr. Nishant Narendrakumar Singhal
v.

.... Petitioner/Applicant

Deegee Infracon Private Limited

.... Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 14.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Reaa Mehta, Adv.

For the Respondent : Ms. Adith Nair, Adv. For the R-2, R-3, R-5 & R-8

ORDER

The prayer in this transfer application is as follows:

- “a) Allow the present Application and thereby transfer the Petitions being CP No. 3137 of 2019 and C.P. No. 221 of 2021 and CP No. 3983 of 2019 to any single/common bench of the Hon'ble NCLT, Mumbai;*
- b) Pass a direction that the Petitions being CP No. 3137 of 2019, CP No. 221 of 2021 and CP No. 3983 of 2019 be disposed off expeditiously and in a time-bound manner by the Hon'ble NCLT, Mumbai; and*
- c) Pass such other orders/directions as this Hon'ble Adjudicating Authority deems fit in the facts and circumstances of the present case, in the interest of justice.”*

Ld. Counsel Ms. Reaa Mehta appeared through VC on behalf of the Applicant and made an endorsement to the effect that parties are *ad-idem* to settle the case.

Ld. Counsel Ms. Adith Nair also appeared through VC on behalf of Respondents No. 2, 3, 5 & 8.

In view of the above, the TA (Co. Act)- 24(PB)/2023 stands closed with the liberty to revive if cause survives by a fresh proceedings.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT